## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU Sr. No. 3

(through video conference)

WP(C) No. 440/2020 EMG-CM No. 47/2020 EMG-48/2020

Kathua Service Station

.....Appellant/Petitioner(s)

Through :- Mr. Pranab Kohli, Advocate (on voice call from residence in Jammu)

V/s

Union of India and others

.....Respondent(s)

	Through :- Mr. Arshid Majid Malik, Dy. A. G. for
	Respondent No. 5
	Mr. R. P. Sharma, Advocate for
	Respondent Nos. 2 and 3
	Mr. Azhar Ul Amin Advocate for
	respondent No. 6
	(on video call from residence in Jammu)
Coram:	HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE
	(On Video Conference from High Court at Jammu)
	MU & KASI
	ORDER
	20.05.2020

## EMG-CM No. 47/2020

Present application has been filed by the petitioner seeking stay of the operation of Letter of Allotment made in favour of respondent No. 6. Further direction has also been sought to respondent No. 5 to produce the copy of the inquiry report before this Court.

Mr. Arshid Majid Malik, learned Dy. A. G. appearing for respondent No. 5 submits that he has already placed on record inquiry report dated 21.02.2020 but the learned counsels appearing for respondent Nos. 2, 3 and 6 have submitted that they are not in receipt of the inquiry report. Both the counsels appearing for respondent Nos. 2, 3 and learned counsel for respondent No. 6

shall furnish their e-mails as well as mobile numbers to Mr. Malik and on receipt of the same, he shall furnish copy of the inquiry report dated 21.02.2020 to them. On receipt of the inquiry report, respondent Nos. 2 and 3 shall make their stand clear in view of the report submitted by respondent No. 5.

Learned counsels for respondent Nos. 2, 3 and 6 shall be at liberty to respond to the application filed by the petitioner.

List on 03.06.2020.

## (RAJNESH OSWAL) JUDGE

Jammu 20.05.2020 Rakesh

